

IN THE HIGH COURT OF KERALA AT ERNAKULAM

Before

THE HON'BLE MR. JUSTICE SHAJI P. CHALY

&

THE HON'BLE MR. JUSTICE ASHOK MENON

Tuesday, the 5th day of May, 2020/15th Vysakh, 1942

W.P.(C) No. 9401 of 2020

PETITIONER:

Suo Motu

RESPONDENTS:

1. The State of Kerala
Represented by the Secretary to the Government of Kerala,
Secretariat, Thiruvananthapuram 695 001.
2. The Secretary, Home Department,
Government of Kerala.
3. The State Police Chief, Police Head Quarters,
Trivandrum.
4. The Union of India, represented by the Secretary,
Ministry of Home Affairs, Government of India,
New Delhi.

Addl. Respondents:

5. The Special Secretary, Social Justice Department,
Government of Kerala, Secretariat,
Thiruvananthapuram, Pin – 695 001.

I.A. No. 1 of 2020 &
W.P.(C) No. 9401/2020

: 2 :

6 The Director, Women and Child Development Department,
Government of Kerala, Thiruvananthapuram.

[Addl. Respondents 5 and 6 are suo motu impleaded as per order
dated 6.4.2020]

Sri.Ranjith Thampan, Addl. Advocate General

Sri.Bimal K. Nath Government Pleader

Sri.Suvin R. Menon, CGC

This Writ Petition having come up for orders on 05.05.2020, the
Court on the same day passed the following:-

I.A. No. 1 of 2020 &
W.P.(C) No. 9401/2020

: 3 :

O R D E R

SHAJI P. CHALY, J

I.A.1/2020 in W.P.(C) No.9401/2020

This is an application filed by an Advocate practising before the High Court of Kerala to get himself impleaded in the writ petition.

Learned counsel for impleading petitioner submitted that by mistake the application is filed in an incorrect writ petition and therefore, he may be permitted to withdraw the interlocutory application. Therefore, the I.A. is dismissed as withdrawn.

W.P.(C) No.9401/2020

Post along the matter along with W.P.(C) TMP No.164/2020.

SHAJI P. CHALY, JUDGE.

ASHOK MENON, JUDGE.

smv